

DIVISION BENCH

O-172

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/40(KB)2021

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th April,
2021, 10:30 A.M**

Name of the Company		WEST BENGAL STATE FOOD PROCESSING & HORTICULTURE DEPARTMENT CORPORATION LIMITED -Vs- BENGAL BIO-FRESH RETAIL PRIVATE LIMITED	
Under Section		Sec. 271-273	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel /Pr.CS/ Pr.CA appeared through Video Conferencing

1. Ms. Shruti Swaika, Advocate] For the Petitioners
1. Ms. Sonal Shah, Advocate] For the Respondents
2. Mr. Kushagra Shah, Advocate]
3. Mr. Aniket Chowdhury, Advocate]

ORDER

Ms. Shruti Swaika, Ld. Counsel present for the Petitioner. Ms. Sonal Shah, Ld. Counsel present for the Respondents.

2. Ld. Counsel, appearing for the petitioner seeks to file amendment to the petition to correct the name of the petitioner through the petition. She is directed to do so within a period of four weeks from today. Copies of the amended petition shall be served on the respondents, who shall have four weeks thereafter to file a reply. Copies of the reply shall be served on the Counsel on Record for the Petitioners. Petitioners are allowed three weeks to file a rejoinder, if need be. List this matter for further consideration on 06.08.2021.

(Harish Chander Suri)
Member (Technical)

(Rajasekhar V.K.)
Member (Judicial)